

Tamil Nadu is pending with the Central Government for the issue of a letter of intent to establish a cement plant at Palayam in Anna District (formerly Madurai District); and

(b) if so, what are the reasons for delay in issuing the letter of intent?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). In December, 1980, an application was received from M/s. Tamil Nadu Cement Corporation Ltd. for setting up a 4 lakh tonnes per annum cement plant in Varavanai-Palayam area of Tamil Nadu. The proposal could not be approved because of infrastructural constraints. The application was, therefore, finally rejected in October, 1981.

Wage policy for public sector undertakings

658. SHRI RAMKRISHNA MAZUMDER:
SHRI CHITA BASU:

Will *the* Minister of INDUSTRY be pleased to state

(a) whether Government have finalised a wage policy for the pub. lie sector undertakings; and

(b) if so, what are the basic thrusts of the policy?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) (a) No, Sir.

(b) Does not arise.

Bench of Supreme Court in Tamil Nadu

659. SHRI M. VINCENT: Will the Minister of LAW AND JUSTICE be pleased to state.

(a) whether there is any proposal under consideration of *the* Central

Government to establish a Bench of the Supreme Court of India in Tamil Nadu; and

(b) whether the Government of Tamil Nadu has offered facilities for the establishment of the Supreme Court Bench in the State?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) According to Article 130 of the Constitution, "the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint. "

No proposal has been received from the Chief Justice of India in this regard.

(b) Yes, Sir.

Reviewing the working of Courts

660. SHRI ALADI ARUNA *alias* V. ARUNACHALAM; Will the Minister of LAW AND JUSTICE be pleased to state;

(a) whether Government are aware that there is an urgent need for reviewing the working of Courts both High Courts and District Courts in the country; and

(b) if so, what are the details of the steps taken by Government other than the one taken by the Law Commission to improve the working of the courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Yes, Sir. The subject is under constant review.

(b) The Government is fully alive to the need of bringing improvement in the judicial system and it has taken a number of steps over i the years such as amendment of C. P. C. and Cr. P. C., raising the